## मध्य प्रदेश के "१६६२ के" चुनाव के भामले

३४०. श्री गिरिराज किशोर कपूर : क्या विधि मंत्री यह बताने की कुपा करेंगे कि :

- (क) १९६२ के आम चुनावों के पश्चात् मध्य प्रदेश से विधान सभा तथा लोक सभा के लिये कितने निर्वाचनों की वैधता को चुनौती दी गई; और
- (ख) १९६२ के श्राम चुनाबों के पक्चात् कितने निर्वाचनों को न्यायालयों द्वारा अवैध घोषित किया गया ?

†["1962 Election" cases from Madhya Pradesh

340. Shri G. K. KAPOOR: Will the Minister of Law be pleased to state:

- (a) what is the number of cases in which the validity of the elections to Vidhan Sabha and Lok Sabha from Madhya Pradesh were challenged after the General Elections, 1962; and
- (b) what is the number of cases in which the elections were declared invalid by the courts after the General Elections, 1962?]

विधि मंत्रालय में उपमंत्री (श्री जगन्नाय राज): (क) मध्य प्रदेश विधान सभा के लिए निर्वाचनों के सम्बन्ध में ३२ निर्वाचन याचिकाएं ग्रीर उस राज्य से लोकसभा के लिए निर्वाचनों के सम्बन्ध में ७ निर्वाचन याचिकाएं फाइल की गयी थीं।

(ख) विधान सभा के लिए पांच निर्वाचन और लोक सभा के लिए दी निर्वाचन अवैध बोबित किये गये थे। विधान सभा के लिये जो निर्वाचन अवैध घोषित किये गये थे उनमें से एक के सम्बन्ध में उच्चतम न्यायालय में अपील लम्बित है।

†[THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI JAGANATH RAO): (a) 32 election petitions were field in respect of elections to the Madhya Pradesh Vidhan Sabha, and *I* election petitions were filed in respect of the elections to the Lok Sabha from that State.

- (b) Five elections to the Vidhan Sabha and two elections to the Lok Sabha were declared void. An appeal is pending in the Supreme Court in respect of one election to the Vidhan Sabha declared void.]
- 341. [Transferred to the 23rd Sep tember, 1964.]

## BANK ADVANCES AGAINST FOOD-GRAINS

342. SHRI RAMGOPAL GUPTA: Will the Minister of FOOD AND AGRI CULTURE be pleased to state:

- (a) the amount of advances given against food-grains by different banks during the years 1962, 1963 and upto July 1964; and
- (b) if the advances show an increasing trend, what action Government propose to take to restrict these advances, in order *to* avoid the deleterious effect of the practice on the food situation whih has of late deteriorated to a considerable extent?

THE DEPUTY MINISTER IN THE MINISTRY OP FOOD AND AGRICULTURE (SHRI D. R. CHAVAN): (a) The All-India advances of Scheduled banks against foodgrains outstanding on the last Friday of June of the year 1962, 1963 and 1964 have been as follows:—

1962 Rs. 4639 lakhs 1963 . Rs. 4290 lakhs 1964 . Rs. 3983 lakhs

Particulars *ai* advances outstanding at the end of the July 1964 are not yet available.

(b) Does not arise

<sup>†[ ]</sup> English translation.